

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 365/2021

IN THE MATTER OF:

Shamsher Singh

... Applicant

VERSUS

Govt. of NCT of Delhi

.... Respondents

NDOH: 26.07.2024

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Filed by

(Dr. K.S. Jayachandran)
Special Secretary (Environment)

Date: 24.07.2024

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 365/2021

①

IN THE MATTER OF:

SHAMSHER SINGH

... APPLICANT

VERSUS

GOVT. OF NCT OF DELHI

.... RESPONDENTS

STATUS / ACTION TAKEN REPORT ON BEHALF OF CHIEF
SECRETARY, GOVERNMENT OF NCT OF DELHI IN TERMS OF
THE ORDER DATED 18.04.2024

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter related to septage management in NCT of Delhi and has given following directions vide order dated 18.04.2024 :

".....2. In the report which has been filed by the Government of NCT as also in the presentation thereof, the above issues have not been covered and Counsel appearing for DJB has submitted that the above issues will be duly looked into and responded by filing a fresh report within a period of six weeks. She has also candidly admitted that the decentralized STPs are not set up. Though, on the basis of the disclosure made, in the previous order it was recorded that decentralized STPs are set up. Therefore, the performance report of these DSTPs was sought.

3. Be that as it may. Let the fresh report be filed within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. (2)

4. List on 26.07.2024.”

2. That Delhi Pollution Control Committee (DPCC) vide letter dated 26.04.2024 requested Delhi Jal Board (DJB) to take urgent necessary actions as mentioned in the above said order dated 18.04.2024 & file fresh Report before Hon'ble Tribunal.

Copy of the letter dated 26.04.2024 of DPCC to Delhi Jal Board is at **Annexure-1**.

3. That, earlier “Delhi Water Board Septage Management Regulation 2018” were notified by the Urban Development Department, GNCTD on 12.11.2018 (published in Gazette on 21.11.2018) and Regulation envisages that necessary action is to be taken by Delhi Jal Board, District Magistrates and Local Bodies / Municipal Corporations. Further the Urban Development Department, GNCTD has issued “Delhi Water Board Septage Management (Amendment) Regulation, 2024” on 13.03.2024 including following amendments w.r.t. penalties provisions in the existing Regulations:

1 (a) *Penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/-plus confiscation of vehicle,*

(b) *Penalty for disposal of Septage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation,*

(c) *Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation.*

2. An officer not lower than the rank of Naib Tehsildar in DM offices, JE in DJB/I&FC, Sub Inspector in Delhi Police and Sanitary Inspector in CD shall be competent to impose penalty

(3)

Installation of GPS System - Each Vehicle used for transportation of septage shall be fitted with GPS device and access rights of the movement data shall be given to the Delhi Jal Board for tracking of such vehicles.

Copy of the Notification dated 13.03.2024 of the Urban Development Department, GNCTD is at **Annexure-2**.

Septage (Septic Tank Effluent) collected & treated till June, 2024 is briefed in following Table :

No of Vehicles Authorised by DJB	No. of Functional SPSs for collection of septage from vendors	Septage collected & Treated in June, 2024	Cumulative Septage Treated by DJB since 21.11.2018 (As on 30.06.2024)
172	86	3.41 Crore Litres	208 Crore Litres

On an average 11.36 Lakh litres septage per day was collected and treated at Sewage Treatment Plants (STPs) of DJB in June, 2024. Email dated 02.07.2024 of DJB regarding above information is enclosed as **Annexure-**

3.

4. Status / Action taken report w.r.t. Sewerage Network in Unauthorized Colonies as per the information provided by DJB is briefed below :

(a) **Status of Sewerage Network in Unauthorized Colonies (as provided by DJB)**

(4)

Sl. No	Status	Commutative Status (As on 30.06.2024) (No.)
1	No. of Unauthorized Colonies where Sewer line laid	1151
2	No. of Unauthorized Colonies where sewer line will be laid by December, 2025	427
3	No. of Unauthorized Colonies where sewer line will be laid after handing over possession of land for 4 DSTPs.	97
4	No. of Unauthorized Colonies where sewer line will be laid after issuing of NOC by Forest / ASI / UD Deptt.	107
5	No. of Unauthorized Colonies Not Traceable / Not existing	17
	Total	1799

(b) **Status of JJ Clusters (JJs):**

Outfall drains carrying waste water of JJs has been trapped into DJB sewerage system in 580 JJs out of 639. Out of the remaining 59 JJs, 1 No. JJ has been trapped while 1 no. JJ does not exist.

(c) **Status of Proposed Decentralised STPs (DSTPs) of DJB**

Out of 40 DSTPs proposed by DJB, land has been allotted in respect of 38 DSTPs and rest of 02 DSTPs at Nayabans & Maidan Garhi, land is being acquired from land owning agency.

Status of 40 DSTPs is briefed in the table at Annexure-4.

5. Action Taken by Revenue Department, GNCTD

(a) Action Taken by Revenue Department in the period of 01.04.2023 to 30.06.2024 with respect to the Septage Management directions dated 27.03.2023 of DPCC as received from the Revenue Department, Govt. of NCT of Delhi vide Email dated 10.07.2024 is briefed in following table :

S. No	Action	No. of Inspections	No. of Violations observed	EC imposed (Rs.)	EC received (Rs.)	No. of Vehicles confiscated
1	Deposit of Septage by Unauthorized (Unlicensed) Entities	276	5	1,12,000	1,12,000	4
2	Disposal of Septage at places other than the designated places by Authorized Licensee	202	3	1,10,000	1,10,000	1
3	Use of Services of Unlicensed Vendors / Vehicles by Persons for discharging septage	235	5	1,35,000	1,35,000	1
Total		713	13	3,57,000	3,57,000	6

EC – Environmental Compensation

(b) Action Taken Report of District Magistrates w.r.t. “Delhi Water Board Septage Management Regulations, 2018” in the period of 12.11.2018 to 05.07.2024 is as follows:

- (i) Total No. of Meetings of Septage Management Committees held - 153
- (ii) No. of Vehicles/Tankers found unauthorizedly discharging septage into Drains etc.- 64
- (iii) No. of Vehicles /Tankers impounded - 63
- (iv) No. of Challans / Notices issued - 57
- (v) Total Amount of Environmental Compensation Imposed - Rs 17.19 Lakh
- (vi) Total Amount of Environmental Compensation Received - Rs 17.19 Lakh
- (vii) 07 Cases are under process.

Report dated 10.07.2024 received from Revenue Department, Govt. of NCT of Delhi is enclosed as **Annexure - 5**.

6. That DJB is aiming to provide sewerage network / treatment facility in unsewered areas in a time bound manner. DJB is also being sensitized to ensure that the registered vendors lift the septage from assigned areas in accordance with law, for its safe disposal and that action is taken against the illegal vehicles operating in the unsewered areas which are known to the DJB.
7. That the present action taken report on behalf of Chief Secretary, Government of NCT of Delhi may kindly be taken on record.



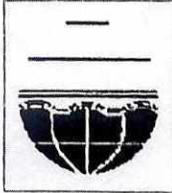
(Dr. K. S. Jayachandran)

Spl. Secretary (Environment)

Government of NCT of Delhi

Date : 24.07.2024

Place : Delhi



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5thFLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <https://dpcc.delhigovt.nic.in>



F. No. DPCC / CMC -II / NGT (365 / 2021)/ 582- 585

Dated: 26/04/2024

To,
Chief Executive Officer,
 Delhi Jal Board, Varunalaya Phase-II,
 Jhandewalan, Delhi-110005.

Subject: Order dated 18.04.2024 of Hon'ble National Green Tribunal in O.A. No. 365/2021 in the matter of "Shamsher Singh Vs. Govt. of NCT of Delhi".

Sir,

Please find enclosed herewith the order dated 18.04.2024 of Hon'ble National Green Tribunal in O.A. No. 365/2021 in the matter of "Shamsher Singh Vs. Govt. of NCT of Delhi".

Vide said order, Hon'ble National Green Tribunal has directed as follows:

"2. In the report which has been filed by the Government of NCT as also in the presentation thereof, the above issues have not been covered and Counsel appearing for DJB has submitted that the above issues will be duly looked into and responded by filing a fresh report within a period of six weeks. She has also candidly admitted that the decentralized STPs are not set up. Though, on the basis of the disclosure made, in the previous order it was recorded that decentralized STPs are set up. Therefore, the performance report of these DSTPs was sought.

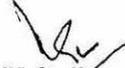
As per Para 2 of the said order Counsel appearing for DJB has submitted that the above issues will be duly looked into and responded by filing a fresh report within a period of six weeks. Therefore fresh report is to be filed by Delhi Jal Board in this matter.

In view of the above, it is requested to take urgent necessary actions as mentioned in the said order dated 18.04.2024 and file fresh report before Hon'ble NGT.

Next Date of Hearing in OA No. 365/2021 is 26.07.2024 and fresh report to be filed within six weeks.

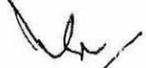
Yours Sincerely,

Enclosures: As above


(Dr. K.S. Jayachandran)
 Spl. Secy (Env.) -Cum-
 Member Secretary, DPCC

Copy to:

1. Chairman, Delhi Pollution Control Committee 5th level, Delhi Secretariat, I.P. Estate, Delhi - 02.
2. Principal Secretary (Environment & Forest), Govt. of NCT of Delhi, 6th Floor, Delhi Secretariat, I.P. Estate, Delhi - 02.
3. Staff Officer to Chief Secretary, Govt. of NCT of Delhi, 5th Level, Delhi Secretariat, I.P. Estate, Delhi - 02 - For kind information to the Chief Secretary please.


(Dr. K.S. Jayachandran)
 Spl. Secy (Env.) -Cum-
 Member Secretary, DPCC

600

Government of NCT of Delhi
 Department of Urban Development
 10th Level C-Wing, Delhi Sachivalaya
 I.P. Estate, New Delhi
 Ph-011-23392343

728/WMC-II
 08/07/2024

8

F.No.16 (712)/UD/W/2023/030489220/2937

Dated: 05/07/2024

To

Spl. Secretary (Environment, GNCTD)
 Cum Member Secy, DPCC
 5th Floor, ISBT Building,
 Kashmiri Gate, Delhi-110006.

Delhi Pollution Control Committee
 Dairv No. 148479
 08 JUL 2024
 LOMG
 Sign. of Receiving Officer

Sub:- Action Taken Report in r/o minutes of 9th Meeting of the High Level Committee (HLC) held on 20.02.2024.

Sir,

Please refer to your letter No. DPCC/WMC II/O.A.21(Ashwani Yadav)/2023/934-963 dated 27.06.2024 vide which minutes of 9th Meeting at the High Level Committee (HLC) held on 20.02.2024 were issued.

In this regard, I am directed to enclose herewith the Notification dated 13.03.2024 regarding necessary amendment in Delhi Water Board Septage Management Regulation, 2018.

Yours faithfully,

Encl-As above

Dy. Secretary (Water)

भारत सरकार
GOVERNMENT OF INDIA



दिल्ली राजपत्र Delhi Gazette

एस.जी.-डी.एल.-अ.-15032024-253056
SG-DL-E-15032024-253056

असाधारण
EXTRAORDINARY
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 98]	दिल्ली, बुधवार, मार्च 13, 2024/फाल्गुन 23, 1945	[रा.रा.रा.क्षे.दि. सं. 473
No. 98]	DELHI, WEDNESDAY, MARCH 13, 2024/PHALGUNA 23, 1945	[N. C. T. D. No. 473

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

दिल्ली जल बोर्ड

अधिसूचना

नई दिल्ली, 13 मार्च, 2024,

दिल्ली जल बोर्ड सेप्टेज प्रबंधन (संशोधन) विनियम, 2024

(2024की सं० 01)

फा० सं० 16 (712)/शा०वि०/जल/2023/2118.—दिल्ली जल बोर्ड अधिनियम (1998 की अधिनियम सं० 4) की धारा 109 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, बोर्ड एतद्वारा दिल्ली जल बोर्ड सेप्टेज प्रबंधन विनियम, 2018 में और अधिक संशोधन करने के लिए निम्नलिखित विनियम बनाता है, अर्थात्:—

1. संक्षिप्त शीर्षक एवं प्रारंभ:—

- (1) इन विनियमों को "दिल्ली जल बोर्ड सेप्टेज प्रबंधन (संशोधन) विनियम 2024" कहा जाये।
- (2) ये दिल्ली राजपत्र में अपने प्रकाशन की तिथि से लागू होंगे।

2. दिल्ली जल बोर्ड सेप्टेज प्रबंधन विनियम, 2018 में संशोधन निम्नानुसार है:—

क्र० सं०	संदर्भ	मौजूदा डीडब्ल्यूबीएसएमआर, 2018 के अनुसार	प्रतिस्थापित किया जाए 10
1.	अध्याय-III, 19 सेप्टेज का निपटान-निबंधन एवं शर्तें, 11	(क) लाइसेंसधारी केवल दिल्ली जल बोर्ड द्वारा समय-समय पर अधिसूचित स्थानों के सेप्टेज का निपटान करेगा। (ख) लाइसेंसधारी इन विनियमनों के अनुलग्नक-2 में निर्धारित विधिवत् हस्ताक्षरित सेप्टेज संग्रहण एवं निपटान प्रपत्र को विधिवत् भरकर अधिसूचित स्थानों पर सेप्टेज प्राप्त करने के लिये तैनात दिल्ली जल बोर्ड के कर्मचारियों को प्रस्तुत करेगा।	(क) कोई परिवर्तन नहीं। (ख) लाइसेंसधारी इन विनियमनों के अनुलग्नक-2 तथा संशोधित अनुलग्नक-3 (प्रतिलिपि संलग्न) में निर्धारित विधिवत् हस्ताक्षरित सेप्टेज संग्रहण एवं निपटान प्रपत्र को विधिवत् भरकर अधिसूचित स्थानों पर सेप्टेज प्राप्त करने के लिये तैनात दिल्ली जल बोर्ड के कर्मचारियों को प्रस्तुत करेगा। दिल्ली जल बोर्ड इलेक्ट्रॉनिक रूप में विवरणी की मांग के लिए व्यवस्था करेगा।
2.	अध्याय-III, क्र० सं० 24 (पृष्ठ सं० 20) तथा साथ ही क्र० सं० 14 (पृष्ठ सं० 32) में एक नया खंड जोड़ा जायेगा।	कोई खंड मौजूद नहीं है।	1(क) अप्राधिकृत (बिना लाइसेंस वाले) संस्थाओं द्वारा सेप्टेज को जमा करने हेतु 50,000/-रुपये का जुर्माना तथा वाहन की जब्त होगी। (ख) प्राधिकृत लाइसेंसधारी द्वारा निर्दिष्ट स्थानों के अलावा अन्य स्थानों पर सेप्टेज के निपटान हेतु प्रति उल्लंघन 50,000/-रुपये का जुर्माना होगा। (ग) सेप्टेज के निर्वहन हेतु बिना लाइसेंस वाले विक्रेताओं/वाहनों की सेवा का उपयोग करने वाले व्यक्ति पर प्रति उल्लंघन 10,000/-रुपये जुर्माना होगा। 2. डीएम कार्यालयों में नायब तहसीलदार, डीजेबी/आईएंडएफसी में जेई, दिल्ली पुलिस में सब इन्स्पेक्टर और एमसीडी में सेनेटरी इन्स्पेक्टर के रैंक से कम का अधिकारी जुर्माना लगाने के लिए सक्षम नहीं होगा।
3.	अध्याय-V, क्र० सं० 31 (पृष्ठ सं० 21) निबंधन एवं शर्तें, 23-जीपीएस प्रणाली (पृष्ठ सं० 27) को लगाना	जीपीएस प्रणाली को लगाना-सेप्टेज के परिवहन हेतु उपयोग किए जाने वाले प्रत्येक वाहन में जीपीएस उपकरण लगाया जाएगा तथा ऐसे वाहनों की ट्रैकिंग के लिए इसे एक्सेस करने का अधिकार संबंधित जिला मजिस्ट्रेट एवं जिला मजिस्ट्रेट द्वारा अधिसूचित एजेंसी को दिया जाएगा।	जीपीएस प्रणाली को लगाना-सेप्टेज के परिवहन हेतु उपयोग किए जाने वाले प्रत्येक वाहन में जीपीएस उपकरण लगाया जाएगा तथा ऐसे वाहनों की ट्रैकिंग हेतु मूवमेंट डेटा के एक्सेस का अधिकार दिल्ली जल बोर्ड को दिया जाएगा।
4.	सीवर लाइनों, सेप्टिक टैंको और बंद गड्डों (बिन्दु सं० 14) (पृष्ठ सं० 32) में श्रमिकों की सुरक्षा हेतु संशोधित मानक संचालन पद्धतियां	कोई भी लाइसेंसधारी विक्रेता अधिसूचित स्थानों के अलावा अन्य स्थानों पर सेप्टेज डंप करते हुए पाया गया तो उसे 50,000/-रुपये अथवा प्रति चूक हेतु समय-समय पर यथा अधिसूचित जुर्माने का भुगतान करने के लिए उत्तरदायी होंगे। दो चूक होने पर लाइसेंस निरस्त कर दिया जायेगा।	हटा दिया गया है।

अमित कुमार जैन, सचिव

के आदेश से,

के. एस. मोणा, आईएएस, विशेष सचिव (शहरी विकास)

संशोधित अनुलग्नक-(3)

(देखें विनियम-12 (ख))

संग्रहण और परिवहन रिकार्ड प्रपत्र

11

लाइसेंसधारी द्वारा भरने के लिए नमूना प्रपत्र

i. अपशिष्ट की पहचान:

क) मात्रा

ख) प्रकार-----

सेप्टिक टैंक-----अन्य

ग) पता

ii. अपशिष्ट उत्पादक का विवरण:

क) नाम

ख) दूरभाष संख्या

ग) पता

घ) पिन

विधिवत रूप से प्राधिकृत अद्योहस्ताक्षरी एतद् द्वारा स्रोत की सटीकता तथा एकत्रित एवं पहुँचाएँ गए अपशिष्ट जल के प्रकार को प्रमाणित करता है।

दिनांक-----हस्ताक्षर (स्रोत के उत्पादक/स्वामी/अधिवासी)

iii. ट्रांसपोर्टर/ऑपरेटर का विवरण:

क) कम्पनी का नाम

ख) परमिट संख्या

ग) वाहन लाइसेंस

घ) बाहर निकालने की तारीख

उपरोक्त वर्णित अपशिष्ट जल को मेरे द्वारा निम्नलिखित निपटान सुविधा देने वाले के नाम पर संग्रहित एवं निपटान किया गया था और उसे प्रवाहित किया गया। मैं प्रमाणित करता हूँ कि पूर्वोक्त कथन सत्य और सही हैं।

ड) ऑपरेटर द्वारा अपशिष्ट उत्पादक से प्रभारित राशि :-----

च) प्राधिकृत एजेंट के हस्ताक्षर एवं शीर्षक:-----

iv. -----डीजेबी के प्राधिकृत एसपीएस/एसटीपी द्वारा स्वीकृति

उपर्युक्त ट्रांसपोर्टर ने इस निपटान सुविधा के लिए वर्णित सेप्टेज दिया और इसे स्वीकार कर लिया गया।

निपटान तिथि-----ट्रांसपोर्टर से एकत्र की गई राशि-----

प्राधिकृत हस्ताक्षरकर्ता के हस्ताक्षर एवं शीर्षक-----

नोट: दिल्ली जल बोर्ड सेप्टिक टैंक अपशिष्ट प्रबंधन विनियम, 2018 के निबंधनों और शर्तों तथा समय-समय पर इन विनियमों के तहत बोर्ड द्वारा जारी किए गए आदेश/दिशा-निर्देश के अधीन।

DELHI JAL BOARD

NOTIFICATION

New Delhi, the 13th March, 2024

Delhi Water Board Septage Management (Amendment) Regulation, 2024

(No. 01 of 2024)

F.No.16(712)/UD/W/2023/2118.—In exercise of the powers conferred by Section 109 of the Delhi Water Board Act, (Act No. 4 of 1998), the Board hereby makes the following regulation to further amend the Delhi Water Board Septage Management Regulation, 2018, namely:-

1) Short Title and Commencement:

- (1) This regulation may be called "Delhi Water Board Septage Management (Amendment) Regulation, 2024.
- (2) It shall come into force on the date of their publication in the Delhi Gazette.

2) Amendment of Delhi Water Board Septage Management Regulation, 2018 as under:

(12)

S.No.	Reference	As per existing DWBSMR' 2018	Shall be substituted.
1.	CHAPTER-III, 19 Disposal of Septage – Terms & Conditions, 11	(a) The Licensee shall dispose of Septage only at the locations notified by the Delhi Jal Board from time to time. (b) The Licensee shall submit duly signed Septage collection and disposal form prescribed at Annexure – 2 of these Regulations duly filled-in to the official of the Delhi Jal Board deployed to receive the Septage at the notified locations.	(a) No Change (b) The Licensee shall submit duly signed Septage collection and disposal form prescribed at <u>Annexure – 2</u> and amended Annexure – 3 (copy enclosed) of these Regulations duly filled-in to the official of Delhi Jal Board deployed to receive the Septage at the notified locations. DJB shall make arrangements for requisition of the return in electronic form.
2.	CHAPTER – III A new clause to be added at S. No. 24 (Page No. 20) & also in S. No. 14 (Page 32)	No Clause exists	1 (a) Penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle. (b) Penalty for disposal of Septage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation. (c) Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation. 2. An officer not lower than the rank of Naib Tehsildar in DM offices, JE in DJB/I&FC, Sub Inspector in Delhi Police and Sanitary Inspector in CD shall be competent to impose penalty.
3.	CHAPTER-V S.No. 31 (Page No. 21) Terms & Conditions, 23 – Installation of GPS System (Page No. 27)	Installation of GPS System – Each Vehicle used for transportation of septage shall be fitted with GPS device and access rights of the same shall be given to the respective District Magistrate and the agency notified by District Magistrate for tracking of such vehicles.	Installation of GPS System – Each Vehicle used for transportation of septage shall be fitted with GPS device and access rights of the movement data shall be given to the Delhi Jal Board for tracking of such vehicles.
4.	Modified Standard Operating Practices for workers safety in sewer lines, Septic tanks & closed pits (Point No. 14) (Page No. 32)	Any Licensee vendors found dumping septage other than the notified locations shall be liable to pay the penalty of Rs. 50,000/- or as notified from time to time per default. The License shall be cancelled for two defaults	Deleted

AMIT KUMAR JAIN, Secy.

By Order..

K. S. MEENA, IAS, Spl. Secy.

AMENDED ANNEXURE-(3)

(See Regulation-12-B)

13

COLLECTION AND TRANSPORT RECORDS FORM

Sample Form to be filled by Licensee

i. Identification of Waste

- a) Volume
 b) Type: _____
 Septic Tank - _____ Others
 c) Address

ii. Details of Waste Generator:

- a) Name
 b) Phone Number
 c) Address
 d) Pin

The undersigned being duly authorized does hereby certify the accuracy of the source and type of waste water collected and transported

Date _____ Signature (of the generator/owner/occupier)

iii. Details of Transporter/Operator:

- a) Company Name
 b) Permit No.
 c) Vehicle License
 d) Pump out date

The above described wastewater was collected and disposed by me to the disposal facility name below and was discharged. I certify that the foregoing is true and correct.

e) Amount charged by the operator to waste generator: _____

f) Signature of authorized agent and title: _____

iv. Acceptance by _____ DJB's authorized SPS/STP

The above transporter delivered the described Septage to this disposal facility and it was accepted.

Disposal Date _____ Amount Collected from Transporter _____

Signature of authorized signatory and title _____

NOTE: SUBJECT TO THE TERMS AND CONDITIONS OF DELHI WATER BOARD SEPTIC TANK WASTE MANAGEMENT REGULATIONS 2018 AND ORDERS/GUIDELINES ISSUED BY THE BOARD UNDER THESE REGULATIONS FROM TIME TO TIME.

**ATR monthly report for June 2024**

1 message

(14)

Komal Prasad Sharma <eesdw8@gmail.com>

Tue, Jul 2, 2024 at 2:47 PM

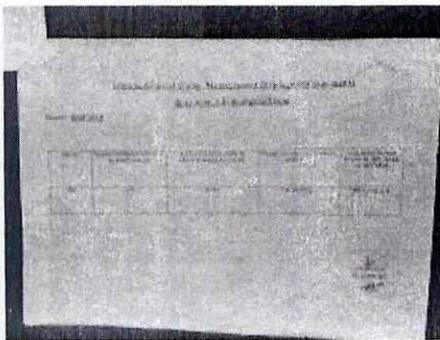
To: dpcc.wmc2.delhi@gmail.com

Cc: cesdwnw <cesdwnwdjb@gmail.com>, sesdw3 <sesdw3@gmail.com>, dcnorth@nic.in

PFA

Thanks & Regards,

(Komal Prasad Sharma)
Executive Engg.(SDW)-VIII,
Delhi Jal Board,
20 MGD Sewage Treatment Plant
Sec-16D, Pappankalan (Dwarka)
New Delhi-110075

**Jal Shakti ATR June 2024.jpeg**

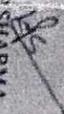
84K

Sewage & Faecal Sludge Management (Septage Management)

dpcc.wmc2.delhi@gmail.com

Month: JUNE 2024

Agency	Number of vehicles authorized by DIB(As on date)	Number of Functional SPSS for collection septage from vender	Septage Collected and Treated in JUNE 2024	Cumulative Septage treated by DIB (As on 30/06/2024)
DIB	172	86 Nos	341 Crore Ltrs	208.0 Crore Ltrs


K.P. SHARMA
EE (SDW) VIII

Status of 40 DSTPs proposed by DJB
Capacity Addition: 92 MGD

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S.NO	Name of DSTP	Capacity (MGD)	Present Status
1.	Mitraon	10.89	Work is under award
2.	Ghewra	0.44	Tenders are being re-invited. These tenders were under HAM Model which is under review. Further, as per the latest guidelines, AA & ES for these estimates are to be approved by UD Deptt./ EFC/ GoM as per the cost.
3.	Kair	1.1	Tenders under award, funds are approved under AMRUT 2.0. These tenders were under HAM Model which is under review. Further, as per the latest guidelines, AA & ES for these estimates are to be approved by UD Deptt./ EFC/ GoM as per the cost.
4.	Kakrola	2.64	
5.	Khanganheri	0.77	
6.	Dichaon Kalan	1.98	
7.	Punjab Khor	0.22	Tenders under award. These tenders were under HAM Model which is under review. Further, as per the latest guidelines, AA & ES for these estimates are to be approved by UD Deptt./ EFC/ GoM as per the cost
8.	Jat Khor	0.22	
9.	Qutubgarh	0.66	
10.	Auchandi	0.88	
11.	Mohammadpur Majri & Karala	2.86	Tenders are being re-invited. These tenders were under HAM Model which is under review. Further, as per the latest guidelines, AA & ES for these estimates are to be approved by UD Deptt./ EFC/ GoM as per the cost.
12.	Kanjhawala & Ladpur	1.1	
13.	Nizampur and Sawda	1.32	
14.	Garhi Rindhala	0.22	
15.	Jaunti	0.44	
16.	Khera Khurd	0.6	As per the latest guidelines, AA & ES for this estimate is to be approved by UD deptt./ EFC/ GoM as per the cost.
17.	Zindpur	15	Tenders received and under Technical Evaluation. Funds are approved under AMRUT 2.0. These tenders are under HAM model which is under review. Further as per the latest guidelines, AA & ES for this estimate is to be approved by UD deptt./ EFC/ GoM as per the cost.
18.	Sarangpur Village	1.32	Tenders are being re-invited. Funds are approved under AMRUT 2.0. These tenders were under HAM Model which is under review. Further, as per the latest guidelines, AA & ES for these estimates are to be approved by UD Deptt./ EFC/ GoM as per the cost.
19.	Galibpur Village	0.55	
20.	Kazipur Village	0.55	
21.	Jafarpur Village	1.32	

Status of 40 DST~~609~~ proposed by DJB
Capacity Addition: 92 MGD

(17)

22.	Khera Dabar Village	0.55	Tenders are being re-invited. Funds are approved under AMRUT 2.0. These tenders were under HAM Model which is under review.
23.	Hasanpur Village	1.32	
24.	Shikarpur Village	0.66	
25.	Chandanhola Satbari	0.44	Further, as per the latest guidelines, AA & ES for these estimates are to be approved by UD Deptt./ EFC/ GoM as per the cost.
26.	Tajpur Pahari	10	
27.	Jauna Pur-I	3.18	Balance land allotted on 02.01.2024 and taken over. NIT has been finalized, however as per the new guidelines, AA & ES of the scheme to be got approved from EFC. Accordingly, the case is being submitted for approval and thereafter the tender will be invited.
28.	Jauna Pur-II		
29.	Dera Mandi, Bhati		
30.	Fatehpur Beri & Asola		
31.	Salapur Majra	1.38	Draft NIT under approval. Further as per the latest guidelines, AA & ES of the these estimates are to be approved by UD deptt./ EFC/ GoM as per the cost. Award case is under financial concurrence
32.	Bajitpur Thakran	2.2	
33.	Palla (Sungarpur)	0.44	Land Available. Estimate for DSTP prepared and under approval. Further as per the latest guidelines, AA & ES for this estimate is to be approved by UD deptt./ EFC/ GoM as per the cost.
34.	Tajpur	1.1	
35.	Rangpuri	5	For construction of STP & SPS, DDA have been allotted lands to DJB. Payment has been processed
36.	Chattarpur Extension	0.38	1525.25 sqm land has been allotted on 05.03.2024 out of 4 Bigha 4 Biswa. Payment amounting to Rs. 384.24 lac was deposited to DDA vide EE(C)Dr.-VI letter dated 17.05.2024. Possession of land is yet to be handed over by DDA.
37.	Maidan Garhi (Rajpur Khurd)	0.95	Land is yet to be allocated by DDA
38.	Nayabans	4.4	Land is yet to be allocated by DDA
39.	Tajpur Khurd	7.92	Land handed over on 21.06.2024. Scheme taken up accordingly. Estimate is being prepared.
40.	Tikri Kalan	1.32	Land handed over on 01.07.2024. Scheme taken up accordingly. Estimate is being prepared.

610

Annexure - 5



wmc2 dpcc <wmc2dpcc2023@gmail.com>

Revenue Department Septage ATR (Monthly/Fortnightly/Consolidated)

1 message

18

Arvind Kumar <sdm5dchq@gmail.com>

Wed, Jul 10, 2024 at 10:24 AM

To: wmc2 dpcc <wmc2dpcc2023@gmail.com>

Sir/Madam,

Please find enclosed herewith an attachment for information .

SDM-II (HQ)
O/o Divisional Commissioner
(Revenue Department, GNCTD)

4 attachments

 **Septage Monthly.xlsx**
11K

 **20 June to 5 July.xlsx**
12K

 **ATR 12 Nov 2018 to 05 July 2024.xlsx**
10K

 **Septage till June.xlsx**
10K

Action Taken in the period of 01/04/2023 to 30/06/2024 with respect to the Directions dated 27.03.2023 of DPCC.

(19)

S. No.	Action	No. of Inspections	No. of Violations observed	EC Imposed	EC Received	No. of Vehicles confiscated
1	Deposit of Septage by Unauthorized (Unlicensed) Entities	276	5	1,12,000	1,12,000	4
2	Disposal of Septage at places other than the designated places by Authorized licensee	202	3	1,10,000	1,10,000	1
3	Use of Services of Unlicensed Vendors / Vehicles by Persons for discharging septage	235	5	1,35,000	1,35,000	1
	Total	713	13	357000	357000	6

Source-Report is compiled on the basis of the reports received from All 11 Revenue Districts

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Action Taken By District Magistrates w.r.t Notification dated 12.11.2018						
Name of the Department/ Organisation : Revenue Department						
Period-12/11/2018 to 05.07.2024						
Total No. of Meetings of Septage Management Committees held	No. of Vehicles / Tankers found unauthorizedly discharging septage into Drains	No. of Vehicles / Tankers impounded	No. of Challans / Notices issued	Amount of EC Imposed	Amount of EC Received	Remarks
153	64	63	57	1719000	1719000	07 cases are under process